

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CA-300(PB)/2017**

**IN THE MATTER OF:**

Vikram Bakshi & Ors.

.... Applicant/petitioners

Vs.

Mc Donald's India Pvt. Ltd. & Ors.

.... Respondents

**Order under Sections 425 of the Companies Act**

**Order delivered on 13.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

For the Petitioner/Applicant :

Mr. Gauhar Mirza, Mohit Oommen,  
Mr. Surya Karan Sambyal, Advs.

For the Respondent :

Mr. Rajiv Nayar, Sr. Adv.,  
Mr. Manjira Dasgupta, Mr. Surya Veer Berry,  
Mr. Rohan Jaitley, Advs. for R2  
Mr. Shivam Kumar, Adv. for R-3

Mr. Amit Dhingra, Mr. Sumit Chopra, Adv. for  
R-1

Mr. Aman Bahri, Mr. Rohit Mahajan, Advs. for  
R6 to R8.

**ORDER**

On the joint request made by the learned counsels for the parties, hearing is deferred to 24<sup>th</sup> October, 2018.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**